

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

(3)

DIV
O.A. No. 49/90
T.A. No.

DATE OF DECISION 25/10/93

Shri Bhikhabhia Bababhai Parmar Petitioner

Mr. R. G. Chhara Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1
No

(W)

Shri Bhikhabhai Bababhai Parmar
Resident of Judge Saheb's Chawl,
Opp. Patalia Yalav, Saraspur,
Ahmedabad.

: Applicant

(Advocate: Mr.R.G.Chhara)

Versus

1. The Manager,
Local Office,
ESI Corporation,
Opp. Arvind Mills,
Naroda Road,
Ahmedabad.
2. Gujarat Regional Director,
ESI Corporation,
ESIC Bhavan, Ashram Road,
Ahmedabad.
3. Union of India
Through:
Director General,
ESI Corporation,
Panchdeep Bhavan,
Kotla Road, New Delhi.

: Respondents

ORAL JUDGMENT

IN
O.A./49/90

Date: 25/10/93

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

The applicant's advocate Mr.R.G.Chhara and the applicant are not present. They were also not present on 2.7.1993 and an intimation was given to the applicant and his advocate about the next date of hearing i.e. today. Hence, dismissed for default. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

a.a.b.